

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Appeal No. 403/252/ND/2018**

**In the matter of:**

M/s. Amarnath Ashok Kumar (P) Ltd.  
Vs.  
ROC & Another.

....**Appellant**

....**Respondent**

**Under Section: 252**

**Order delivered on 31.07.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Appellant : Mr. Raj Kumar Yadav, CS  
For the Respondent :  
For the IT : Mr. Puneet Rai, St. Counsel

**ORDER**

The learned Company Secretary states that additional documents in support of appeal have been filed but the learned counsel for the income tax department states that they have not received any additional document. Since the income tax department had sought certain clarifications regarding the withdrawal of the amount. Let the said documents be received by the income tax department and file the response within one week after receiving it. For further consideration on 28.08.2018.

— S/D —

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh